

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

EXECUTION APPLICATION NO.10/2022(WZ)

I.A. NO.170/2022(WZ)

ORIGINAL APPLICATION NO.69/2021(WZ)

Mahendra Govind Hasbnis

.... Applicant

Versus

Cikautxo India Pvt. Ltd. & Ors.

.... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 9
& 10.**

I, Babasaheb Kukade, aged about 54 years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune-II, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I am filing this Affidavit in Reply in compliance of the order dated 12/09/2024 passed by this Hon'ble National Green Tribunal, wherein this Hon'ble Tribunal directed that the

documents, which are annexed with the affidavit of Respondents Nos. 1 to 6 shall be considered by the MPCB within a period of two weeks and thereafter arrive on EDC amount after giving an opportunity of hearing to the said Respondents, by fixing a formal date of hearing. The Hon'ble NGT further directed that execution applicant/his counsel may also be intimated about the date of hearing to be fixed by the MPCB.

- (2) I say and submit that in compliance of the order dated 12/09/2024 passed by this Hon'ble NGT, Respondent -MPCB has given an opportunity of personal hearing to Respondents No. 1 to 6 and Applicant on 7/11/2024. During the course of hearing, Respondents No. 1 to 6 have not submitted any documents. After receipt of the documents from the Respondents No 1 to 6 on 27/11/2024, the Respondent-MPCB has granted a second opportunity of personal hearing to all concerned on 06/12/2024.
- (3) I say and submit that on the basis of documents submitted by Respondent Nos.1 to 6 and discussions held during the course of personal hearing on 6/12/2024, it has been decided to calculate the EDC as per the formula given in Original Application No.593/2017 filed by Paryavaran Suraksha Samit v/s Union of India & Ors., which is under process. Therefore,



present Respondent-MPCB seeking 2 weeks time to put up the final EDC on record.

(4) Hence this Additional Affidavit.

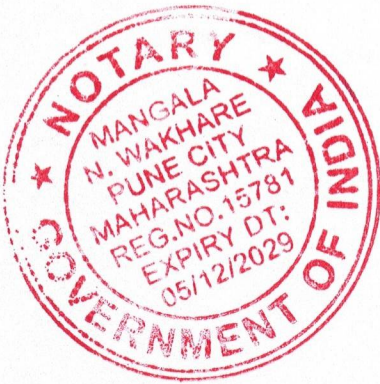
Solemnly affirmed on this 13th day of December 2024 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 9 & 10.

ADVOCATE

(Babasaheb Kukade)
Sub-Regional Officer,
MPCB, Pune-II



BEFORE ME

MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

13 DEC 2024

